

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/94(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> JULY 2024**

IN THE MATTER OF	INDIAN BANK VS SRI ANIRUDH KANOI
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Siddhartha Chatterjee, Adv. ] For the Financial Creditor  
Mr. Abir Lal Ghosh, Adv. ]

Ms. Pooja Agarwal, Adv. ] For the Resolution Professional\  
Mr. Rajesh Kumar Agarwal, RP ]

Mr. Subhankar Nag, Adv. ] For the Personal Guarantor  
Mr. Avishek Guha, Adv. ]  
Ms. Arunika Dutta, Adv. ]  
Mr. Kaustav De Sarkar, Adv. ]

**ORDER**

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Resolution Professional present. Learned Counsel for the Personal Guarantor present.
2. It is submitted that the order passed by this Tribunal has been assailing before the Hon'ble National Company Law Appellate Tribunal, New Delhi and the appeal is pending. In view of this, we permit the Financial Creditor to be substituted by CFM Asset Reconstruction Private Limited. However, in view of the pendency of the matter before the Hon'ble National Company Law Appellate Tribunal, New Delhi, we deem it appropriate to adjourn the matter *sine die* with liberty to get it listed as and when the appeal is decided.
3. List this matter on **27<sup>th</sup> August, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**